

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 121(ND)2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017**

NAME OF THE COMPANY: M/s. SRS Ltd.

SECTION OF THE COMPANIES ACT: 74 (2)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Saurabh Kalia and Ms. Aishwarya Mishra,
Advocates for petitioner.

ORDER

The present application has been filed by the petitioner praying for modification/recall of order dated 13th February 2017, whereby this Court had issued Bailable Warrants in the name of the Chairman, Shri Anil Jindal.

2. For the reasons stated in the said application, the Bailable Warrants are hereby recalled.

3. The petitioner has also taken steps to file the affidavit giving details of disbursement to hardship cases for the quarter ending December 2016. List has also been given of the hardship cases for the months of January to till date.

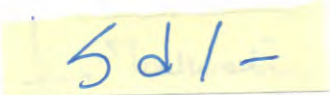
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4. It is submitted by the Ld. Counsel that the cheques are ready and they are awaiting approval of this Bench. The list is approved. The cheques be dispatched by tomorrow and affidavit filed by 20th February 2017.

5. List of disbursements made to the disgruntled investors present in Court is also annexed. It is submitted that a total sum of Rs.12.89 lacs has been given. Ld. Counsel for the petitioner confirms that none of the aforesaid cheques given to the investors have been dishonored. Affidavit confirming this be also filed.

6. CA 04/C-III/2017 stands disposed off.

7. List the matter as the date already fixed.


(Ina Malhotra)
Member Judicial